

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6165 of 2021**

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1. Sonu Kumar Das @ Sumit Das		
2. Bindu Das		
3. Kali Charan Das @ Kali Das	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	:	Mr. Vijay Kr. Roy, Advocate
For the State	:	Mrs. Nehala Sharmin, Addl. P.P.

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**Order No.02 Dated- 06.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Giridih (M) P.S. Case No.88 of 2020 registered under sections 147/341/323/354/379 of the Indian Penal Code.

Learned counsel for the petitioners submits that he does not press the prayer for anticipatory bail of the petitioner no.1 as he has since been arrested.

Accordingly, the prayer of anticipatory bail of the petitioner no.1 is rejected as not pressed.

So far as the petitioner nos.2 and 3 are concerned, the Learned counsel for the petitioner nos.2 and 3 submits that the allegation against the petitioner nos.2 and 3 is that they outraged the modesty of the mother of the informant and snatched away the gold chain from the neck of the informants. It is further submitted that the allegations against the petitioner nos.2 and 3 are all false and for the selfsame occurrence, from the side of the petitioner nos.2 and 3, Giridih (M) P.S. Case No.87 of 2020 has been registered. It is then submitted that

the petitioner nos.2 and 3 are ready and willing to jointly pay Rs. 20,000/- as ad interim victim compensation to the informant without prejudice to their defence in this case and undertake to cooperate with the investigation of the case and also undertake that they will not annoy or disturb the informant or any of her family members in any manner during the pendency of the case. Hence, it is submitted that the petitioner nos.2 and 3 be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner nos.2 and 3 be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on jointly depositing a demand draft of Rs. 20,000/- as ad interim victim compensation drawn in favour of informant without prejudice to their defence in this case and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Giridih, in connection with Giridih (M) P.S. Case No.88 of 2020 with the condition that the petitioner nos.2 and 3 will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case with further condition that they will not annoy or disturb the informant or any of her family members in any manner during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioner nos.2 and 3 deposit the ad interim victim compensation amount, the court below is directed to issue notice to the informant and hand over the said demand draft to her, after proper identification.

**(Anil Kumar Choudhary, J.)**